

ITEM NO.1501
(For Judgment)

COURT NO.12

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.2282/2025

RAKESH KUMAR VERMA

Appellant

VERSUS

HDFC BANK LTD.

Respondent

(With I.A. No.75189/2022-EXEMPTION FROM FILING AFFIDAVIT and I.A. No.75187/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

C.A. No. 2286/2025 (XIV-A)

Date : 08-04-2025 These appeals were called on for pronouncement of judgment today.

For Appellant(s) : Mr. Sonal Jain, AOR
Mr. Narender Hooda, Sr. Adv.
Mr. Rishab Raj Jain, Adv.
Ms. Kajal Sharma, Adv.
Mr. Grijesh Kumar, Adv.

Mr. Sandeep S Deshmukh, Adv.
Mr. Vatsalya Vigya, AOR

For Respondent(s) : Mr. G. S. Chaturvedi, Adv.
Mr. Shantanu Chatuervedi, Adv.
Ms. Priyanka Tyagi, Adv.
Mr. Surya Kant, AOR

Mr. Sonal Jain, AOR
Mr. Narender Hooda, Sr. Adv.
Mr. Rishab Raj Jain, Adv.
Ms. Kajal Sharma, Adv.
Mr. Grijesh Kumar, Adv.

1. Hon'ble Mr. Justice Dipankar Datta pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Manmohan.
2. Civil Appeal No.2282/2025 is dismissed and Civil Appeal No. 2286/2025 is allowed in terms of the signed reportable judgment.
3. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)